

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No.9780/2022

(Arising out of impugned final judgment and order dated 11-08-2022 in A482 No.24962/2021 passed by the High Court of Judicature at Allahabad)

VISHAL VADHWA

Petitioner(s)

VERSUS

SHIVAM SOLANKI & ANR.

Respondent(s)

(With IA No.156607/2022-EXEMPTION FROM FILING O.T. and IA No.156606/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 04-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. D.P. Singh, Adv.
Ms. Sonam Gupta, AOR
Mr. Manu Mishra, Adv.
Mr. Shiva Pande, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Leave granted.
- 2 In the meanwhile, operation and future effect of the order dated 11 August 2022 until further order shall remain stayed.

(CHETAN KUMAR)
A.R. -cum-P.S.

(MONIKA DEY)
COURT MASTER